

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (Cr1.)
15

No(s). 2345/20

SYED WASIF HAIDER

Petitioner(s)

VERSUS

STATE OF U P & ORS.
(with office report)

Respondent(s)

Date : 24/08/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Govind Jee, Adv.
Mr. Prashant Bhushan, Adv.

For Respondent(s)

Mr. Birendra Kumar Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Learned counsel for the respondent Nos. 2 to 4 seeks and
is given four weeks time as last chance to file the c
ounter affidavit.

Fresh steps for the service of notice by usual mode to the
respondent No.1 shall be taken by the learned counsel for the
petitioner within a period of three weeks. Dasti in addition is
permitted to be served through the Ld. Standing C
ounsel representing the State of U.P.

List again on 18.11.2015.

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.08.25
15:07:48 SCT
Reason:

(M K HANJURA)
Registrar

MG